

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4008
ANSWERED ON:23.03.2001
EXEMPTION OF INCOME TAX TO AUTONOMOUS TRUSTS
DAGGUBATI RAMANAIDU

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government are considering to exempt income tax for the donations made to the autonomous trusts;
- (b) if so, whether any request pending with the Government to exempt Income Tax for the donations to the Jalandhi scheme of Tirumala Tirupathi Devasthanams an autonomous trust of Government of Andhra Pradesh; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

- (a) No sir. Under various provisions exemptions are available to such trusts, if conditions therein are specified.
- (b) No sir. Request is not pending.
- (c) Shri Venkateswara Jalandhi Scheme of Tirumala Tirupati Devasthanam Trust had applied for approval as an eligible project or scheme from the National Committee for Promotion of Social and Economic Welfare for deduction u/s 35AC. Donors to approved institutions u/s 35AC are eligible to get a 100% deduction of the expenditure incurred by them.

The request for approval has been considered and not approved by the National Committee. The trust applied for the second time but failed to get the approval of the National Committee.